GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2208 ANSWERED ON:21.07.2009 NAXAL AND TERROR OUTFITS Patasani Dr. (Prof.) Prasanna Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether India is home to the largest number of terror and naxal outfits in the world;
- (b) if so, the details of terrorist and naxal outfits involved in extremist activities within and from outside the country; and
- (c) the steps taken by the Government to check the activities of such outfits?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a): No, Madam. There are no inputs to suggest that India is home to the largest number of terror and naxal outfits in the world.
- (b): Section 35 of the Unlawful Activities (Prevention) Act, 1967, inter-alia, provides for adding an organization in the Schedule to this Act. As per available information, some of the terrorist organizations involved in terrorist activities in India are mentioned in Schedule.
- (c): The Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, including terrorist, and naxalite activities and a number of important decisions and measures have been taken. These measures include augmenting the strength of Central Para-Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture or private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; employment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organising of Multi-Agency Centre to enable it to function on 24 X 7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; and development of online and secure connectivity between Multi-Agency Centre, Subsidiary Multi-Agency Centres and State Special Branches.Further, the Central Government supplements the efforts of the State Governments by providing assistance for security and development which, inter-alia, include deployment of CPMFs, CoBRA Battalions, provision of funds for modernization of weapons and for other socio-economic and developmental works. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts in the Schedule.